

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No. 201 – IA 940 of 2020
ITEM No. 202 – IA 300 of 2018
ITEM No. 203 – IA 870 of 2020
ITEM No. 204 – IA/198(AHM)2021
ITEM No. 205 – IA/642(AHM)2023
in
CP(IB) 161 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

BMW India Financial Services Pvt Ltd
V/s
Parsoli Motor Works Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Kunal Tandon, Adv.
For the Respondent :

ORDER
(Hybrid Mode)

Mr. Kunal Tandon, Ld. Counsel appears on behalf of the RP and states that vide order dated 16.10.2023, the Hon'ble Supreme Court has admitted the appeal of BMW India Financial Services Pvt. Ltd.

Earlier vide order dated 13.04.2022, interim stay was ordered by the Hon'ble Supreme Court. It is presumed by the Ld. Counsel for the RP that interim order, since specifically not vacated, continues. It is also stated that, to the best of the knowledge of the Ld. Counsel, no specific date has been given by the Hon'ble Supreme Court in the matter so far.

At request of the Ld. Counsel for the Applicant/RP, who wishes for a longer date, re-list these matters on 04.11.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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PRAVEEN GUPTA
MEMBER (JUDICIAL)